

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 119 of 2020

IN THE MATTER OF:

Vivek Mudgil

...Appellant

Versus

M/s. Eninov Systems Pvt. Ltd. & Anr.

...Respondents

Present:-

For Appellant: Mr. Deep Verma, Advocate.

For Respondent: Mr. Harsh Sethi, Advocate.

O R D E R
(Virtual Mode)

03.11.2020 Learned Counsel for the Respondent No. 2 submits that Respondent No. 2 does not want to file any Reply-Affidavit and he would be relying on the record as already has been placed before the Hon'ble Tribunal.

Recorded.

Parties may file brief Written-Submissions not more than three pages before next date. Parties may also file Copies of Judgments, on which they want to refer and rely on, separately within two weeks.

List the Appeal 'For Admission (After Notice) Hearing' **on 15th December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/